

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) Nos. 7980-7981/2026

[Arising out of impugned final judgment and order dated 21-08-2025 in CRMABCA No. 128/2024 21-08-2025 in CRMABCA No. 129/2024 passed by the High Court of Judicature at Allahabad]

VEENA RANI SALUJA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 30-09-2026 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Sanjay Nuli, Sr. Adv.
Dr. Sandeep Singh, Adv.
Mr. Prashant Malik, Adv.
Mr. Vinay Pal, Adv.
Ms. Divya Chaudhary, Adv.
Mr. Ashutosh Rai Sharma, Adv.
Mr. Adityandra Singh Yadav, Adv.
Mr. Rohit Sharma, Adv.
Mr. Vishal Singh, Adv.
Mr. Vishal Arun Mishra- 3457, AOR

Mr. Vikrant Rana, A.A.G.
Dr. Vijendra Singh- 3352, AOR
Mr. Kumar Abhinandan, Adv.
Mr. Manu, Adv.
Ms. Ayushi Mittal, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

We find the affidavit dated 25.09.2026 filed by Mr. Shobhit

Signature Not Verified
Digitally signed by
babita pandey
Date: 2026.09.30
17:49:07 IST
Reason: I am the signatory

Mar, Circle Officer, Khurja, Bulandsahr, Uttar Pradesh, to be
utterly uninspiring. The said officer shall be present before this

Court on the next date of hearing to account for the same. It would

be open to him to file a better affidavit explaining as to why First Information Report No. 195/2026 was registered on 19.08.2026 against an unknown motorcycle rider when it is the admitted fact that the said motorcycle rider was apprehended at the spot. In paragraph 6 of the aforestated affidavit, the name of the motorcycle rider is disclosed as Tushar s/o Sh. Prempal.

The reason as to why the name was left blank in the FIR initially and was, thereafter, supplemented, requires to be explained.

Further, we find that no response has been filed to I.A. No. 258023/2026, filed by the petitioner-in-person, either by the State or by respondent Nos. 2 and 3.

Needful in that regard shall be done within two weeks from today.

We may also record that we are not seized of the matter which is pending before the learned Additional Chief Judicial Magistrate, Khurja, Bulandsahr, Uttar Pradesh, and the proceedings in the case pending before that Court can go on independently. There is no necessity to stall those proceedings owing to the pendency of this special leave petition which relates to dismissal of the application for cancellation of the bail granted by the High Court.

Re-list on 16.11.2026.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)